

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(IBC)/28/KOB/ 2024
SECTION	SEC. 7 IBC
NAME OF PARTIES	PPG ASIAN PAINTS PVT LTD V/S VEETEEJAY MOTORS PVT LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	SHARON PATOLE
RESPONDENTS ADVOCATE/ PROFESSIONAL	

3rd JULY 2024

O R D E R

CP(IBC)/28/KOB/ 2024

This is a CP bearing No. 28/KOB/ 2024 filed by the Applicant/Financial Creditor under Section 7 of IBC, 2016 to initiate Corporate Insolvency Resolution Process against the Corporate Debtor, Viz., M/s Veeteejay Motors Private Limited.

Learned Counsel, Ms. Sharon Patole appears on behalf of the Applicant through virtual mode.

It is seen from the records that the Applicant/Financial Creditor has not filed the hard copy of the present Petition with the Registry of this Tribunal. Accordingly, Applicant/Financial Creditor is directed to file hard copy of the present Petition with the Registry of this Tribunal within a weeks' time.

Registry is directed to issue notice to the Corporate Debtor, who has been arrayed as the respondent in the present Petition, returnable on **22.07.2024**. In addition to above, the Petitioner is also directed to issue notice to the Corporate Debtor by all

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available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on the Corporate Debtor at least three days before the next date of hearing.

Corporate Debtor is at liberty to file reply affidavit if any, at least two days before the next date of hearing, after serving copy of the same on the other side.

List this matter for further consideration on **22.07.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**